

SHRI AMAR ROYPRADHAN : Mr. Chairman, Sir, today the Bangladesh Prime Minister Shrimati Sheikh Hasina is in India on an official visit. I would like to welcome her and let her have a nice stay in India.

She has come here just to share the Ganga waters between India and Bangladesh. I hope the settlement would be a peaceful one and ultimately, the Calcutta Port will be protected.

But Sir, there are other important issues also which require immediate attention. The main issue is about the Indian enclaves and the Indian citizens thereon. For the last fifty years, about one lakh and fifty thousand Indian citizens are living in Indian enclaves surrounded by the territory of Bangladesh.

Sir, during the time of "TINBIGHA", it was stated that it would be settled within a few months but I am sorry to say that now five years have passed and nothing has been done in this regard. What is the condition of those one lakh and fifty thousand Indians who are living in the Indian enclaves surrounded by the territory of Bangladesh? They are living under the rule of jungle. There is no education; there is no school; there is no drinking water facility; there is no food; there is no law and order; there is no panchayat; there is no election; there is no legislature; there is no Parliament for them and there is no representative from them in this august House. This is the condition of our Indian citizens there. But our Government is still silent on this issue.

But I hope this time, when the Prime Minister of Bangladesh is here, we will make negotiations with her to solve the problem of this nature.

After all, they are our Indian citizens. Can you imagine that they are at the mercy of Bangladesh people? There is no law and order and there is nothing of this sort. It is a shame for us all.

Sir, I would like to know from the hon. Minister, from the Cabinet, from the Prime Minister through you about the people of that area. Out of one lakh and fifty thousand people there, 80 per cent are the Muslims and the remaining 20 per cent belong to the Scheduled Castes and the Scheduled Tribes. May I know from the Minister, is it because of the fact that they are the Muslims and Scheduled Castes and Scheduled Tribes, that you are denying them the rights of Indian citizens and you are not making any negotiations with the Bangladesh Government? Sir, in this connection I would like to refer to...

MR. CHAIRMAN : Shri Pradhan, what do you want the Government to do? please come to the point.

SHRI AMAR ROY PRADHAN : Yes, Sir, I am coming to the point.

When we gave the 'Three Beegha Corridor' to Bangladesh, at that time we demanded only two and a half beeghas of land, a piece of land of Daikhata. Three Beegha corridor has been provided already by the Indian

Government for the Bangladeshi people residing in Bangladeshi enclaves within Indian territory to go to their mainland whereas the proposal to have a two-and-a-half Beegha corridor from Bangladesh to enable Indian citizens of Indian enclaves to come to their mainland, that is, India is still pending.

MR. CHAIRMAN : You are repeating it.

SHRI AMAR ROY PRADHAN : Sir, both the Governments are also going to share the Ganga Waters, that too, during this month only, but no action is being taken to have the two-and-a-half Beegha corridor via Daikhata, District Jalpaiguri, West Bengal by which approximately fifty per cent of the Indian citizens of Indian enclaves within Bangladesh will be in a position to visit India in a smooth manner.

In this regard, according to International Law, the right to servitude was the verdict on 5th May 1990 of the Supreme Court Bench comprising the Chief Justice S. Mukherjee, Justice M.H. Kania, Justice K.J. Shetty, Justice K.N. Saikia, Justice S.C. Agarwal in the case of "TINBIGHA".

Sir, I want this matter to be dealt with immediately so that the problem of our Indian people there is solved.

MR. CHAIRMAN : Now, Shri Datta Meghe.

[Translation]

SHRI NIHAL CHAND CHAUHAN (Shri Ganganagar) : Mr. Chairman, Sir, I am giving notices for the last three days but I have not been given an opportunity to speak...*(Interruptions)* The employees of Akashwani and Doordarshan are sitting on indefinite hunger strike for the last seven days...*(Interruptions)*

SHRI DATTA MEGHE : Mr. Chairman, Sir, many Congressmen gave a slogan for Vidarbha bandha on 9th December, 1996. Vidarbha bandh was observed peacefully. Not a single incident was reported...*(Interruptions)* At that time I alongwith other leaders was taking rounds of Nagpur city. The D.C.P. Mr. Sawarkar intentionally insulted me and made me get down from the vehicle...*(Interruptions)* To insult an M.P. in such a manner is an insult to Democracy itself...*(Interruptions)* When I asked him that under what law he was arresting me then he hurled abuses on me and made me get down of the vehicle. When a lot of people gathered over then he made a retreat. But he insulted me a lot. All parties support our feelings towards Vidarbha. We are agitating in a peaceful manner. After some time even people belonging to Shiv Sena would come to know about the happenings in Vidarbha. Today, police and D.C.P. are committing atrocities on the people in Vidarbha atleast two thousand persons have been arrested...*(Interruptions)* I am giving a notice of privilege motion regarding D.C.P. Savarkar. I have met Speaker in this connection. He should deal an M.P. in a proper manner...*(Interruptions)*

[English]

SHRI E. AHAMED : This is a serious matter. This is a matter relating to the privilege of an hon. Member. The prestige and the privilege of the hon. Member should be protected.

MR. CHAIRMAN : If he wants to give a Privilege Motion, he can do so.

(Interruptions)

MR. CHAIRMAN : I cannot compel him to reply.

SHRI E. AHAMED : The hon. Minister for Parliamentary Affairs is here. When an hon. Member's privilege is flouted...(Interruptions)

MR. CHAIRMAN : Mr. Ahamed, you are a senior Member. You know, if a Privilege Motion is moved by him, then the House can decide about it. In the Zero Hour if he mentions something, you cannot compel the Minister to reply.

SHRI E. AHAMED : I am not compelling the Minister to reply. I am only saying that the Ministry should respond.

MR. CHAIRMAN : He will not. All right, if he wants to respond, let him do so. I cannot compel him from here.

(Interruptions)

[Translation]

SHRI RAM KRIPAL YADAV (Patna) : The Minister should react. This is a question of the dignity of the Member...(Interruptions)

SHRI RAM NAIK : You can give a notice for breach of privilege...(Interruptions)

[English]

MR. CHAIRMAN : No, I will not allow you. Please be seated.

SHRI BHAKTA CHARAN DAS (Kalahandi) : Several newspapers have reported about the death of children in the Escort Heart Institute. One Shri Ruben Banerjee who is a famous Calcutta based journalist working for the *India Today* had brought his two and a half year old daughter to the Institute where she was undergoing treatment. She was admitted in the intensive care unit of the hospital. Because of the negligence of the doctors and because of the infacted situation prevailing in the ICU of the Escort Heart Institute, his daughter unfortunately died. This is not the only case. There is one more case of negligence of doctors of the Escort Heart Institute. Maj. Manmohan Singh's daughter has also met with the same kind of death in the Escort Heart Institute. I want to say that the people are paying lakhs of rupees for their treatment in the Escort Heart Institute.

Sir, a series of about ten deaths has been reported and a suit has been filed in the court claiming damages of Rs. 20 crore. I urge upon the Government to intervene in the matter. There should be a complete check on the functioning of the Escorts Heart Institute, Delhi.

MR. CHAIRMAN : Now the House Stand adjourned for lunch till 2.15 p.m.

13.15 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock.

14.22 hrs.

The Lok Sabha reassembled after lunch at Twenty two Minutes Past Fourteen of the clock.

[Translation]

(Mr. Deputy Speaker in the Chair)

MATTERS UNDER RULE 377

- (i) **Need to release adequate funds for early completion of Kelo Dam Project in Raigarh District, Madhya Pradesh**

[Translation]

SHRI NAND KUMARI SAI (Raigarh) : Sir, the proposal for construction of a dam by the Ministry of Water Resources on famous Kelo river in Raigarh District in Madhya Pradesh is pending for five years. A previous Chief Minister of Madhya Pradesh has duly laid the foundation stone of this dam but the work on this dam has not been started till date. A group of Government employees is till on duty at Raigarh for Kelo project. Besides providing water for irrigation it will also solve other water related problems of Raigarh. I therefore urge the Water Resources Minister to release adequate funds for early completion of Kilo Dam and thus fulfil the long cherished dream of the people of Raigarh.

- (ii) **Need for construction of an underbridge at Gaushala Railway Crossing in Ghaziabad, U.P.**

DR. RAMESH CHAND TOMAR (Hapur) : Lakhs of people living in the colonies like Vijaynagar, Bhurbharat Nagar, Pratap Vihar, Mirzapur lying across the railway line in Ghaziabad are practically cut off from the main Ghaziabad city on Delhi-Ghaziabad section. There is a railway crossing at Gaushala which remains closed most of the time due to heavy rail traffic on this section. Therefore, the pedestrians, two wheelers and rickshaw pullers cross the railway lines from under the crossing gate in order to reach the said localities. Many accidents have taken place as a result of this and in the event of accidents it takes time for five decades and ambulances